



Central Administrative Tribunal  
Principal Bench

**O.A. No. 2102/2021**

New Delhi, this 24<sup>th</sup> day of September, 2021

(Through Video Conferencing)

**Hon'ble Ms. Manjula Das, Chairman  
Hon'ble Mohd. Jamshed, Member (A)**

Sh. Naoroibam Sanatomba Singh  
Age: 52 years  
S/o Late N. Gopal Singh,  
Address: Quarter No.905, Type – IV,  
Laxmibainagar, New Delhi – 110 023. - Applicant  
(By Advocate: Ms. Aishwarya Dobhal)

Versus

1. Union of India through  
Secretary,  
Ministry of Information and Broadcasting,  
Shastri Bhawan,  
New Delhi – 110 001.
2. Department of Personnel & Training,  
Through its Secretary,  
North Block, Govt. of India,  
New Delhi – 110 001.
3. The Secretary (Administrative),  
DP & AR, Manipur,  
South Block, Old Secretariat,  
Imphal – 795 001.

...Respondents

(By Advocate: Shri U. Srivastava)



## ORDER (ORAL)

**By Hon'ble Ms. Manjula Das, Chairman:**

The applicant has filed the present Original Application under Section 19 of the Administrative Tribunals Act, 1985, seeking the following reliefs:-

- (i) *Directing the respondents to consider the applicant's representation dt.31.05.2021 as per rules and release the Pay and Allowances of the applicant for period w.e.f. 10.11.2019 to 05.10.2020 immediately by DP&AR, Manipur with interest;*
- (ii) *To consider the applicant's case for issuance of 'Ex-post-facto NOC' for the extended period of deputation beyond 3 years w.e.f. 19.10.2018 till implementation of the Order above by CS.I Division, DoPT and grant extension of tenure by DP&AR, Manipur;*
- (iii) *To quash Order No.23/63/2015-Misc./DP(Dptn) dated 04.11.2019 issued by the DP&AR, Manipur;*
- (iv) *To quash Order No.5/1/2020-CS-I(U) dated 15.04.2021 issued by CS.I Division, DoPT;*
- (v) *To quash Order No.5/1/2020-CS.I (U) dated 29.10.2020 issued by CS.I Division, DoPT;*
- (vi) *To quash letter No.23/63/2015-Misc./DP(Dptn) dated 21.09.2020 issued by the DP&AR, Manipur;*
- (vii) *To consider issuing 'NOC' for absorption of the service of the Applicant in the MSS as admissible and dispose of the request for absorption of the service of the applicant in the MSS sympathetically subject to feasibility under respective rules."*

2. The applicant is working as Under Secretary in the office of respondent no.1. The grievance of the applicant is that his request for extension of deputation in the office of respondent no.3 i.e. Government of Manipur was not considered and



accordingly he was repatriated to his parent cadre on expiry of the period of deputation. In this regard, the applicant made a representation on 18.05.2020 addressed to the Chief Secretary (DP), Manipur (Annexure A-2), and another representation dated 31.05.2021 addressed to Hon'ble President of India (Annexure A-1), but no decision has been taken thereon.

3. At the outset, learned counsel for the applicant Ms. Aishwarya Dobhal submits that the applicant would be satisfied if a direction is given to the respondents to decide his aforesaid representations in a time bound manner.

4. Mr. U. Srivastava, learned counsel for the respondents has no objection to the prayer made by the applicant.

5. Accepting the prayer made by the learned counsel for the applicant, we deem it fit and proper to direct the respondents to decide the representations dated 18.05.2020 and 31.05.2021, referred to above, by passing a reason and speaking order thereon, within a period of three months from the date of receipt of a copy of this order.

6. With the above directions, the OA stands disposed of. There shall be no order as to costs.

**(Mohd. Jamshed)**  
**Member (A)**

**(Manjula Das)**  
**Chairman**